रिपोर्टों के अनुसार फरवरी, 1980 में पिपरा में हुई भयानक घटना के पीछे कारणों के बारे में एक निश्चित परिणाम पर अभी पहुंचना है।

(ख) कुल 77 व्यक्तियों को गिरफ्तार किया गया था। इस मामले में 62 अभियुक्त व्यक्तियों के विरुद्ध न्यायालय में आरोप पेश किया गया है।

(ग) बिहार सरकार ने ऐसी घृणित घटनाओं की पुनरावृत्ति को रोकने के लिए निम्नलिखित उपाय किये हैं:

(i) पिपरा गांव में सशस्त्र बल के साथ एक मजिस्ट्रेट प्रतिनियुक्त किया गया था।

(ii) कलयाणचक, पारथु, सभाजपुर, उपरोल, भबिल और अलाउद्दीन चक गांवों में स्थिर पुलिस टुकडियां तैनात की गई थी।

(iii) बाकी इलाके में पुलिस अधिकारियों और मजिस्ट्रेटों के साथ चलते-फिरते पुलिस दल प्रतिनियुक्त किये गये थे।

(iv) इलाके में बड़ी संख्या में हथियारों के लाइसेन्सों का रद्द करने का एक प्रस्ताव जिला प्रशासन के विचाराधीन है।

2. उपरोक्त कार्रवाईयों के अतिरिक्त, बिहार सरकार ने राज्य में विधि और व्यवस्था को सामान्य रूप से कड़ा करने के लिए तुरन्त विचार करने हेतु निम्नलिखित उपाय किये हैं।

(क) दंगाग्रस्थ क्षेत्रों में अतिरिक्त पुलिस रखना और जहां आवश्यक हो पुलिस अधिनियम की धारा 15 के अधीन इलाके के निवासियों के खर्च पर प्रभावित परिवारों के लिए मुआवजे की व्यवस्था करना।

(ख) सामुहिक जुर्माना अथवा सामुहिक कर तथा गांवों में विशेषकर हरिजनों तथा समाज के अन्य कमजोर वर्गों की सुरक्षा के लिए मुखियों तथा अन्य को उत्तरदायी बनाने के लिए एक अध्यादेश उद्घोषित करना।

(ग) इस प्रकार के आपराधिक मामलों के शीघ्र निपटान के लिए पटना न्यायपालिका के उच्च न्यायालय के परामर्श से विशेष न्यायालय निर्धारित करना।

(घ) नागरिक अधिकार संरक्षण अधिनियम, न्यूनतम मंजूरी अधिनियम तथा अपराध नियंत्रण अध्यादेश को सख्ती से लागू करना।

(ङ) आवश्यकता पड़ने पर अग्नेय-अस्त्र के लीइसेंस जब्त और रद्द करना तथा अवैध हथियारों और उनके बनाने वालों का पता लगाने के लिए विशेष अभियान चलाना।

3. मैंने विशेष रूप से, मुख्य मंत्रियों, राज्यों और संघ शासित क्षेत्रों के राज्यपालों तथा उप-राज्यपाल जहां अनुसूचित जातियों के विरुद्ध अपराध होते रहे हैं इन अत्याचारों के बारे में भारत सरकार की गहरी चिन्ता उनसे व्यक्त करने और उन अत्याचारों को खत्म करने के लिए केन्द्रीय सरकार की उत्सुकता के बारे में लिखा है। अनुसूचित जातियों के व्यक्तियों के विरुद्ध अपराधों से कारगर ढंग से निपटने के लिए, उन सामान्य सामाजिक आर्थिक तत्वों जो अधिकांशतः इन अपराधों की जड़ हैं, के विश्लेषण पर आधारित, व्यापक एहतियाती तथा निरोधक दंडात्मक तथा पुनर्वास उपायों के व्यापक मार्ग-दर्शी सिद्धान्त इस पत्र के साथ राज्य सरकारों को भेज दिये गये हैं।

I.A.F. Plane Crash in Agra on 23-2-80

*27. SHRI D. P. JADEJA:
SHRI AHMED M. PATEL:

Will the Minister of DEFENCE be pleased to state:

(a) whether any enquiry has been conducted into the air crash of I.A.F. Plane on 23rd February, 1980 in which 46 Defence men were killed in Agra;

(b) if so, what are the findings of the Enquiry Commission; and

(c) the total amount of compensation paid to the next of kin of the dead and injured persons?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND DEPARTMENTS UNDER THE CHARGE OF PRIME MINISTER (SHRI C. P. N. SINGH): (a) and (b). A Court of Inquiry is investigating the cause of the aircrash in Agra on 22nd February, 1980 resulting in the death of 47 Defence personnel and the findings will be available only after the investigations have been completed.

(c) As immediate assistance, the family of each Air Force personnel killed has been paid an amount ranging from Rs. 950/- to Rs. 2,000/- and the family of each Army personnel killed a sum of Rs. 500/-. Instructions have been issued to effect all the prescribed payments to the dependents of all the unfortunate personnel killed.

Reconsideration of Nuclear Policy

*28. SHRI N. E. HORO: Will the Minister of DEFENCE be pleased to state:

(a) whether there is any proposal under the consideration of Government to reconsider its stand on the nuclear issue if Pakistan went nuclear; and

(b) whether any statement has been issued by the Pakistan President that they would get the 'results' within one year?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND DEPARTMENTS UNDER THE CHARGE OF PRIME MINISTER (SHRI C. P. N. SINGH): (a) and (b). Government have seen press reports about Pakistan's efforts to acquire nuclear weapons and about the statement of the President of Pakistan referred to in the question. Our consistent nuclear policy, so far, has been that we would employ nuclear energy for peaceful and constructive purposes only.

Report on Parasbigha incidents

*29. SHRI TARIQ ANWAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have obtained any report on the reported incidents of murder, plunder and arson in Parasbigha; and

(b) if so, details thereof and the steps taken by the Government in the matter?

THE MINISTER OF HOME AFFAIRS (SHRI ZAIL SINGH): (a) Yes, Sir.

(b) According to information furnished by the Government of Bihar a mob armed with rifles, guns and other deadly weapons surrounded village Parasbigha on the night of 6-7th February, 1980 and committed arson and murders resulting in the death of 11 persons on the spot and injuries to 9 persons. One of the injured succumbed to his injuries. A case was registered on 7th February, 1980 under different sections of the Indian Penal Code and the Arms Act. 26 accused persons have been arrested so far and action is being taken to apprehend 49 absconders. Investigation of this case is expected to be completed shortly.

Following the incident orders under section 144 of the Code of Criminal Procedure have been promulgated throughout Jehanabad sub-division and Magistrates with armed force have also been deployed in Parasbigha and in 10 adjoining villages. Senior Magistrates and police officers, have been made incharge of zones for maintenance of law and order in sensitive villages. Mounted police have also been deployed. A member of Board of Revenue has been asked to inquire into alleged administrative lapses in connection with this incident. The Deputy Inspector General of Police, Magadh Range, District Magistrate and Supdt. of Police, Gaya, Sub Divisional Officer and Asstt.